

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **18.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/215(CHE)/2023
NAME OF THE PETITIONER(S) : M/s R K K R Steels Pvt Ltd
NAME OF THE RESPONDENTS :
UNDER SECTION : Sec 10 Rule 7 of IBC, 2016

ORDER

Present: Ld. Counsel Shri. S R Ragunathan along with Counsel Shri.

Alladi Rahul for the Petitioner.

Ld. Counsel Shri. V Manivannan for the Respondent /

Operational Creditor of Surana Industries.

Ld. Counsel for the Respondent submits that the Respondent has not been made as party in the petition. Though the reply is ready but it could not be filed due to login issue.

He submits that Registry may be directed to accept his reply.

Registry is directed to accept the Reply filed by Shri. V Manivannan and place it before the Tribunal on the next date.

Copy of Reply be served on the Counsel for the Petitioner.

Ld. Counsel further submits that dues of Edelweiss have already been settled way back in 2021. There are some fabricated documents which need to be scrutinized.

Rejoinder if any, be filed within two weeks there after.

List the petition for hearing on **07.06.2024. (physical hearing)**

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)